

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 29TH DAY OF AUGUST, 2000

Original Application no.583 of 1994

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

Malwinder Singh, a/a 33 years, Son of

Gyani Kripal Singh, R/o 60/2

Industrial Colony, Govind Nagar

Kanpur.

... Applicant

(By Adv: Shri M.K.Upadhyा)

Versus

1. Union of India through the Secretary
Ministry of Defence, Department of
Production & Supplies, Govt. of
India, New Delhi.
2. Director General of Quality Assurance
DGQA), Ministry of Defence, Government
of India, New Delhi.
3. Controller, Controllerate of Quality
Assurance(Metals), P.O.Ishapore
Nawabganj, 24 Parganas, West Bengal 743144

... Respondents

(By Adv: Shri C.S.Singh)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

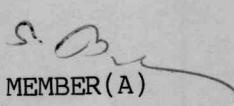
This application u/s 19 of the A.T.Act, 1985 has been filed for a direction to the respondents to issue appointment letter for the post of Chargeman Gr.II in the office of Controllerate of Quality Assurance(Metals), Ishapore, West Bengal.

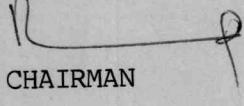
It appears that in response to the advertisement in the year 1988. The applicant was sponsored by the Employment Exchange, Kanpur for selection as Chargeman Gr-II. The applicant claims that he appeared in written examination held on 21.12.1988. He was called for interview by letter dated 30.1.1989. He appeared before the Selection

:: 2 ::

Committee/Interview Board on 17.2.1989. It is claimed that he was selected but appointment letter has not been issued. He was assured that he will receive information but he has not been informed.

The respondents have filed the proceedings of Board of Officers held on 17th, 18th of February and 17th of March, 1989 alongwith the Minutes they have also filed with the Select list. From perusal it appears that applicant Malwinder Singh was not selected but he was kept in waiting list at Sl.No.1. It also appears from the counter affidavit that for some time appointment letter could not be issued as a Ban imposed by the Government was continuing. Shri C.S.Singh, learned counsel appearing for the respondents has stated that even the selected candidates could not be accommodated and no appointment letters were issued. It has also been categorically denied that anybody from the waiting list was issued appointment letter. In these facts and circumstances we do not find that the applicant is entitled for the relief claimed. The application has no merit and is accordingly rejected. No order as to costs.


MEMBER (A)


VICE CHAIRMAN

Dated: 29.8.2000

Uv/
